

(c) The general and technical recommendations have been referred to the respective Ministries and Institutions for scrutiny and implementation. For implementing high priority national research projects, details have been invited for studying financial implications and assessing the extent of additional resources required outside the available budgets.

#### **Vigyan Mandirs in Punjab**

5232. **Shri Daljit Singh:** Will the Minister of Education be pleased to state:

(a) whether any Vigyan Mandirs are proposed to be set up in Punjab State during 1966-67; and

(b) if so, the details thereof and the assistance to be given to the State Government for the purpose during the same period?

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran): (a) and (b). The administrative control of Vigyan Mandirs having been transferred to the State Governments, it is now the responsibility of the State Governments to set up new Vigyan Mandirs. The Government of Punjab propose to establish one Vigyan Mandir every year during the Fourth Plan period provided the scheme is treated as a Centrally sponsored scheme on cent per cent basis in the next three Five Year Plans. The question of pattern of Central financial assistance to the State Governments for the setting up of Vigyan Mandirs during the Fourth Plan period is under consideration.

#### **Judges in the Andhra Pradesh High Court**

5233. **Shri Linga Reddy:** Will the Minister of Home Affairs be pleased to state:

(a) the number of vacancies in the strength of the judges of the Andhra Pradesh High Court;

(b) whether arrears of cases accumulated as the present judges are not in a position to cope with day to day accumulation of work;

(c) the reasons for not filling up the vacancies so far; and

(d) when the vacancies are proposed to be filled up?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) One Permanent Judge and two Additional Judges.

(b) to (d). Considering the volume of work involved in the Andhra Pradesh High Court two posts of Additional Judges have been sanctioned recently and appointment against these posts as well as the permanent vacancy will be made shortly.

#### **Pension to the Descendants of Veerapandia Katta Bomman**

5234. **Shri M. P. Swamy:**  
**Shri Kasinatha Dorai:**  
**Shri Arunachalam:**

Will the Minister of Home Affairs be pleased to state:

(a) whether the pension paid by Government to the descendants of Veerapandia Katta Bomman, the earliest and foremost freedom fighter in Tamilnad (Madras State) has been stopped;

(b) if so, since when it has been stopped; and

(c) the reasons therefor?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) to (c). The political pension sanctioned by the erstwhile British Government was given on compassionate grounds for the life time of Shri Subramania Durai the last descendant of Veerapandia Katta Bomman. The pension terminated on the demise of the pensioner with effect from 1st June, 1958.

#### **Charge against a Kanpur Businessman**

5235. **Shri Dhuleshwar Meena:**  
**Shri Ramachandra Ulaka:**

Will the Minister of Home Affairs be pleased to refer to the reply given